

¶ITEM NO.45

COURT NO.10 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30313/2016
(Arising out of impugned final judgment and order dated 17/08/2016
in CMA No. 79040/2016 in SA No. 348/2016 passed by the High Court
Of Judicature at Allahabad, Lucknow Bench)
MUJASSIM ARA Petitioner(s)

VERSUS

STATE OF U.P THROUGH SECRETARY DEPTT. OF
TRAINING & EMPLOYMENT AND ORS. Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief)
Date : 24/10/2016 This petition was called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Ajmal Khan, Adv.

Dr. Sumant Bhradwaj, Adv.

Mr. Rakesh Kailash Sharma, Adv.

Ms. Mridula Ray Bharadwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in six weeks.

It has been submitted that till the date of judgment
of the High Court, petitioner was in service and was
receiving salary. In view of such submission, there
shall be ad interim order of status quo with regard to
service of the petitioner, till the next date of hearing.

(NEELAM GULATI)

COURT MASTER

COURT MASTER

(MADHU NARULA)